

ACT No. XV OF 1858.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 14th April 1858.)

AN ACT for the levy of Port-dues in the Port of Aden.

WHEREAS it is necessary to fix the amount of the Port-dues to be hereafter levied and taken in the Port of Aden in accordance with the provisions of Act XXII of 1855; It is enacted as follows:—

Preamble.

I. A Port-due, at a rate not exceeding the rate of one anna for every ton of burden, shall be chargeable in respect of every sea-going vessel of the burden of ten tons and upwards (except fishing boats) which shall enter the said Port.

Port-due on sea-going vessels of ten tons and upwards entering Port.

Port.

II. Provided that no such due shall be chargeable in respect of any vessel which, having left the Port, is compelled to re-enter it by stress of weather, or in consequence of having sustained any damage.

No Port-due on vessels compelled by stress of weather to re-enter Port.

No vessel to pay Port-due oftener than once a month.

III. The Port-due chargeable under this Act shall not be chargeable oftener than once in the same calendar month in respect of the same vessel.

IV. Vessels entering the Port, and leaving the same within seven days without discharging or taking in any cargo or passenger therein, shall be charged with one-half only of the Port-due which would otherwise be chargeable.

Port-due on vessels leaving Port, with in seven days without breaking bulk.

V. Vessels entering the Port in ballast shall be charged with three-fourths of the Port-due which would otherwise be chargeable.

Vessels entering the Port in ballast.

VI. This

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VI. This Act shall commence and have effect on the first day of  
Commencement of Act. May 1858 ; and the local Government shall on or before  
that date, pursuant to Section XLIII Act XXII of 1855,  
declare, by notification to be published in the Bombay Gazette, the rates  
Rates of Port-dues to be published. at which Port-dues shall be levied in the said Port  
subject to the provisions of and within the limits  
prescribed by this Act ; and from and after the said date, no Port-due  
No other Port-dues or fees to be levied. or fee shall be levied at the said Port, except under the  
authority of Act XXII of 1855 and of this Act.

Act to be read as part  
of Act XXII of 1855.

VII. This Act shall be read with and taken as a  
part of Act XXII of 1855.

